

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 33**

**CP/179(MB)2023**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **31.10.2023**

NAME OF THE PARTIES:    **MR. RAJESH RAMLAL SONI V/s**  
   **CHINTESHWAR STEELS PRIVATE**  
   **LIMITED**

Section 59, 241(1) and 242(4) of the Companies Act, 2013

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**ORDER**

**CP/179(MB)2023**

- 1) Ms. Samiksha Parekh, Ld. Counsel for the Petitioner and Mr. Rohan Munj,  
Ld. Counsel for Respondent Nos. 1 & 2 are present.
- 2) It is submitted that the Respondent Nos. 1 & 2 have filed Affidavit in Reply  
and the copies of the same have also been served upon the Petitioner.
- 3) Petitioner seeks some time to file and place on record Affidavit in Rejoinder.  
Time is allowed. Affidavit in Rejoinder be filed and placed on record well  
before the adjourned date by duly serving a copy to the other side well in  
advance.
- 4) Stand over to 11.12.2023, for further consideration and hearing.

5) All the Respondents are directed to file and place on record Affidavit in Replies well before the adjourned date by duly serving copies to the other side well in advance, failing which, this Bench shall proceed further in the matter basing on the materials available on record and verbal argument on that date and consequential orders shall be passed on the next date of hearing.

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**

Vedant Kedare